FIR No. 322/2018 PS Khayala State Vs. Ashwani @ Kaku U/s 307/302/34 IPC

16.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

None for the applicant/accused namely Ashwani @ Kaku either physically or through video conferencing.

Reader of the court submits that he has tried number of times since morning to contact Ld. Counsel for the accused on his mobile number 9868821710, however, the phone was going switched off and the said counsel could not be contacted. It is further submitted by Reader that link for joining V.C. hearing was also sent on e-mail address of the Ld. Counsel for the applicant as mentioned in the application under consideration.

It is already 2:15 PM now.

In the interest of justice, put up for consideration of this application through V.C. hearing on 17.06.2020. Next date and purpose be apprised to the Ld. Counsel for the applicant through the said e-mail address of the counsel for the applicant.

(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

16.06.2020

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FIR No. 488/2018
PS Nangloi
State Vs. Sumit @ Vicky
U/s 392/394/397/452/411/120B/34 IPC & 25/27/59 Arms Act

16.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Manoj Kumar, Ld. Counsel for the applicant/accused namely Sumit @ Vicky, through video conferencing through CISCO Webex App.

Heard on the bail application u/s 439 Cr.P.C.

Ld. Counsel for the applicant has submitted that chargesheet has already been filed and accused is in J.C. in this case since 13.12.2018. Judicial file of this case is also put up before me by the Reader of the Court.

14/4/2020

Ld. Counsel for the applicant has submitted that applicant

is innocent and charge is yet to be framed. It is also submitted that no other bail application of this accused is pending in any other court.

On the other hand the Ld. Addl. P.P. for the State has opposed the bail application and submitted that alleged offence in the present case is heinous offence and first bail application of this accused was dismissed on 24.09.2019 and the said order reflects that one Desi Katta and live cartridges were also recovered from the possession of the accused. Ld. Addl. P.P. for the State submits that role of other accused Sonu is different from the role of the applicant. Accused Sonu is stated to be on bail in this case.

I have considered the rival submissions of both the sides and perused the material on record.

The offence alleged is serious in nature, I see no ground to admit the accused on regular or interim bail at this stage. Hence, the application under consideration is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

(Manish Gupta) ASJ-04(West)

Tis Hazari Courts/Delhi

16.06.2020

Bail Application no. 811/2020 FIR No. 326/2016 PS Vikas Puri State Vs. Aamir U/s 302/307/147/148/149/34 IPC

16.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

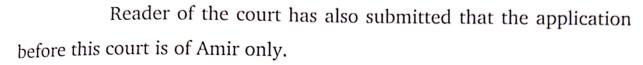
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Pankaj Srivastava, Ld. Counsel for the applicant/accused namely Aamir, through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the applicant submitted that there are two different bail applications i.e. one on behalf of Aamir and other on behalf of Nasir.

On the other hand Ld. Addl. P.P. for the State submits that the application for Aamir only is put up before the court today.



Ld. Counsel for the applicant has submitted that the present application is for interim bail on the ground of illness of the father of the applicant who is hospitalized.

Ld. Addl. P.P. for the State submits that report of IO may be called in this respect and IO may be directed to verify the same.

Ld. Counsel for the applicant submitted that the matter may be kept pending for quite some time for report of IO and in case report does not come today then the matter may be fixed for V.C. hearing for tomorrow i.e. 17.06.2020.

It is already 2:45 PM now and Reader has submitted that report of IO has not come so far.

Now in view of the above facts and circumstances put up for consideration of this application through V.C. hearing on 17.06.2020. Meanwhile, IO is directed to furnish the status report after verifying the medical conditions of the father of the applicant. The copy of the requisite documents be transmitted to the IO electronically.

(Manish Gupta) ASJ-04(West) Tis Hazari Courts/Delhi 16.06.2020



Bail Application No. 603 State Vs. Amit @ Meeta FIR No. 585/2016 PS Ranhola U/s 302/404/34 IPC

16.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Akshay Shokeen, Ld. Counsel for the applicant/accused namely Amit @ Meeta through video conferencing through CISCO Webex App.

IO not present.

Report has not come as per last order.

Ld. Counsel for the applicant/accused submits that he could not provide the copy of requisite medical documents to the IO as he was not having the contact number.

16/6/4/4)

P.T.O.

Ld. Addl. P.P. for the State submits that report of IO may be summoned in view of last order dated 11.06.2020 and the Ld. Counsel for the applicant may provide the documents electronically to the IO through concerned SHO.

Ld. Counsel for the applicant submits that he shall transmit copies of medical documents accordingly to the IO through concerned SHO.

Now, on request, put up for consideration of this application on 20.06.2020 through video conferencing, as prayed.

IO be summoned with report as per last order regarding the verification of the medical documents of parents of applicant and IO is directed to verify regarding family members of the applicant who may lookafter the parents of the applicant.

(Manish Gupta) ASJ-04(West)

Tis Hazari Courts/Delhi

16.06.2020

State Vs. Pradeep FIR No. 1050/15 PS Nihal Vihar U/s 302/34 IPC

16.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Sh. Manish Gupta, Ld. Counsel for the applicant/accused namely Pradeep through video conferencing through CISCO Webex App.

Heard.

Ld. Counsel for the applicant/accused submits that this is an application for interim bail for 45 days in view of the recommendation of Hon'ble High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

Applicant is stated to be in JC since 26.10.2015 and not involved in any other case as stated.

P.T.O.

Ld. Addl. P.P. for the State submits that report from the concerned Jail Superintendent may be called regarding the conduct of the applicant during the period of his custody.

Ld. Counsel for the applicant submits that the report may be called and the matter may be fixed on any day in this week.

On request, put up for consideration of this application through video conferencing on 19.06.2020. Meanwhile, report of the concerned Jail Superintendent regarding the conduct of the applicant be called for the next date. Status report of IO alongwith previous involvement report, if any, be also called for the next date.

(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

16.06.2020

FIR No. 234/2018 PS Ranjeet Nagar State Vs. Preeti U/s 302/307/148/149/34 IPC

16.06.2020

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akhilesh Yadav, Ld. Counsel for the applicant/accused namely Preeti, through video conferencing through CISCO Webex App.

Shri Amit Kumar, the other Ld. Counsel for the applicant/accused namely Preeti, is also present through video conferencing through CISCO Webex App.

There are two different bail applications in the same case FIR for same applicant.

Shri Anil Sharma, Ld. Counsel for the complainant is also present in person.

Shri Amit Kumar, Ld. Counsel for the applicant has

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specifically stated that under the instructions of applicant he wants to withdraw his bail application which is fixed today and the other Ld. Counsel Shri Akhilesh Yadav, Advocate may be heard on the other bail application.

Ld. Counsel for the applicant has been asked to send SMS thereby reflecting that he wants to withdraw the bail application.

Shri Amit Kumar, Ld. Counsel for the applicant has sent an SMS from his mobile number 9958653820 on the mobile number 9990994743 of the Reader of the court wherein it is reflected that he wants to withdraw his bail application. The printout of the screen-shot of that SMS be taken and be kept on record.

In view of the above submissions, application for interim bail u/s 439 Cr.P.C. filed by Shri Amit Kumar, Advocate is hereby dismissed as withdrawn.

Heard on the bail application which is also an application for interim bail for 45 days.

Shri Akhilesh Yadav, Ld. Counsel for the applicant has argued that there are two small kids of the applicant who were being lookafter by the 'Devrani' of the applicant. It is further submitted that applicant is in J.C. since 28.09.2018. It is further submitted that the

16/6/2020

'Devar' of the applicant has already expired. However, it is submitted that the kids are presently being taken care of by the 'Devrani' of the applicant. Ld. Counsel for the applicant has also submitted that applicant is innocent and has been falsely implicated.

On the other hand Ld. Addl. P.P. for the State as well as Ld. Counsel for the complainant have strongly opposed the bail application. It is submitted that there are clearcut allegations against the applicant. It is further submitted that there are two injured persons in this case and body part of the injured persons were chopped off. It is further submitted that there is no urgency and no cogent ground for grant of interim bail. Public witness is yet to be examined as submitted by Ld. Counsel for the complainant. It is also submitted that offence was committed in a well planned manner.

I have heard the rival submissions of both the sides and perused the material on record.

The offence is serious in nature. Submissions made and material on record reflects that there is no urgency and no cogent ground to admit the applicant to interim bail. No plausible explanation has been given on behalf of the applicant as to why two parallel applications were moved for interim bail through two different Contd....p/4

counsels, although one application has been withdrawn today.

In view of the above facts and circumstances, I see no merits in the interim bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

Both applications under consideration stands disposed off accordingly.

Copy of this order be kept in other bail matter of this applicant as both the cases are same.

(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

16.06.2020

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FIR No. 234/2018
PS Ranjeet Nagar
State Vs. Preeti
U/s 302/307/148/149/34 IPC

The matters fixed w.e.f. 16.06.2020 onwards in the Subordinate Courts are to be dealt with as per the order bearing no. 16/DHC/2020 dated 13.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for June, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 421/10147-10195/Misc./Gaz./DJ West/2020 dated 15.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Akhilesh Yadav, Ld. Counsel for the applicant/accused namely Preeti, through video conferencing through CISCO Webex App.

Shri Amit Kumar, the other Ld. Counsel for the applicant/accused namely Preeti, is also present through video conferencing through CISCO Webex App.

There are two different bail applications in the same case FIR for same applicant.

Shri Anil Sharma, Ld. Counsel for the complainant is also present in person.

Shri Amit Kumar, Ld. Counsel for the applicant has

specifically stated that under the instructions of applicant he wants to withdraw his bail application which is fixed today and the other Ld. Counsel Shri Akhilesh Yadav, Advocate may be heard on the other bail application.

Ld. Counsel for the applicant has been asked to send SMS thereby reflecting that he wants to withdraw the bail application.

Shri Amit Kumar, Ld. Counsel for the applicant has sent an SMS from his mobile number 9958653820 on the mobile number 9990994743 of the Reader of the court wherein it is reflected that he wants to withdraw his bail application. The printout of the screen-shot of that SMS be taken and be kept on record.

In view of the above submissions, application for interim bail u/s 439 Cr.P.C. filed by Shri Amit Kumar, Advocate is hereby dismissed as withdrawn.

Heard on the bail application which is also an application for interim bail for 45 days.

Shri Akhilesh Yadav, Ld. Counsel for the applicant has argued that there are two small kids of the applicant who were being lookafter by the 'Devrani' of the applicant. It is further submitted that applicant is in J.C. since 28.09.2018. It is further submitted that the

'Devar' of the applicant has already expired. However, it is submitted that the kids are presently being taken care of by the 'Devrani' of the applicant. Ld. Counsel for the applicant has also submitted that applicant is innocent and has been falsely implicated.

On the other hand Ld. Addl. P.P. for the State as well as Ld. Counsel for the complainant have strongly opposed the bail application. It is submitted that there are clearcut allegations against the applicant. It is further submitted that there are two injured persons in this case and body part of the injured persons were chopped off. It is further submitted that there is no urgency and no cogent ground for grant of interim bail. Public witness is yet to be examined as submitted by Ld. Counsel for the complainant. It is also submitted that offence was committed in a well planned manner.

I have heard the rival submissions of both the sides and perused the material on record.

The offence is serious in nature. Submissions made and material on record reflects that there is no urgency and no cogent ground to admit the applicant to interim bail. No plausible explanation has been given on behalf of the applicant as to why two parallel applications were moved for interim bail through two different

counsels, although one application has been withdrawn today.

In view of the above facts and circumstances, I see no merits in the interim bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly.

Copy of this order be given dasti to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

Both applications under consideration stands disposed off accordingly.

Copy of this order be kept in other bail matter of this applicant as both the cases are same.

(Manish Gupta)

ASJ-04(West)

Tis Hazari Courts/Delhi

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